

**INCOME TAX APPELLATE TRIBUNAL
MUMBAI 'D' BENCH, MUMBAI**

**[Coram: Pramod Kumar, Vice President, and,
C. N. Prasad, Judicial Member]**

ITA No. 7071/Mum/2019
Assessment Year: 2006-07

Devang N. Kamdar

9, Ram Vatika,
Prathna Samaj Road,
Vile Parle, Mumbai-400 057
[PAN: AAFPk 0778 A]

..... Appellant

Vs.

**Asst. Commissioner of Income Tax-4(2)
Mumbai**

.....Respondent

Appearances:

**Withdrawal letter dated December 15th, 2020 for the appellant
Bharat Andhale for the respondent**

Date of concluding the hearing: : December 31st, 2020
Date of pronouncement : December 31st, 2020

O R D E R

Per Pramod Kumar, VP :

1. The assessee has moved petition seeking withdrawal of the appeal on the ground that the matter is settled under Vivad Se Vishwas Scheme 2020.
2. Learned Departmental Representative does not oppose the prayer so made by the assessee.
3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeal is required to be withdrawn.
4. In view of the above position, as also bearing in mind entirety of the case, we deem it fit and proper to dismiss the appeal as withdrawn.

5. In the result, the appeal is dismissed as withdrawn. Pronounced in the open court today on the 31st day of December, 2020.

Sd/-
C. N. Prasad
(Judicial Member)

Sd/-
Pramod Kumar
(Vice President)

Mumbai, dated the 31st day of December, 2020

Copies to:

(1)	<i>The Applicant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

By order

*Assistant Registrar
Income Tax Appellate Tribunal
Mumbai benches, Mumbai*